

In the Central Administrative Tribunal  
Principal Bench, New Delhi

(A)

Regn. No. RA- 210/93 In  
DA-1068/93

Date: 22.7.1993.

Shri J.D. Gupta .... Applicant

Versus

Union of India .... Respondents

CORAM: Hon'ble Mr. J.P. Sharma, Member (Jud1.)  
Hon'ble Mr. S.R. Adige, Administrative Member.

1. To be referred to the Reporters or not?

(Judgement by Hon'ble Mr. J.P. Sharma, Member)

The applicant has filed the review against the judgement dated 17.5.1993 in DA-1068/93 assailing the issue of subsequent charge-sheet and the relief claimed was disallowed. In the present review, the applicant has taken the ground that he had pleaded in ground No. VI of the O.A. that Rule 9(2) of the CCS(Pension) Rules, 1972 was ultra vires of the Constitution. This matter has been considered in the judgement in para.4 and it is observed that the applicant in the original application has not claimed any such relief. There is no error apparent on the face of the judgement. The R.A., therefore, is dismissed by Circumlocution.

*Adige*  
(S.R. Adige)  
Member (A)

*J.P. Sharma*  
(J.P. Sharma)  
Member (J)